

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1686
TO BE ANSWERED ON 13.03.2025**

DELAY IN IMPLEMENTATION OF LABOUR CODE

1686. SHRI A. D. SINGH:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether there is delay in implementation of Labour Code in the country which were enacted by the Parliament four years back;**
- (b) whether there is also delay in framing of rules causing delay in the implementation of the Labour Code;**
- (c) if so, the details in this regard; and**
- (d) the timeline for implementation of the Labour Code?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): “Labour” as a subject is in the Concurrent List of the Constitution of India and under the Codes, the power to make rules has been entrusted to Central Government as well as State Governments. As a step towards implementation of the four Labour Codes, the Central Government has pre-published the draft Rules. As per available information, 34, 33, 32 and 33 States/Union Territories have pre-published the draft Rules under the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety Health and working Conditions Code, 2020 respectively.
